



बिहार गजट

असाधारण अंक

बिहार सरकार द्वारा प्रकाशित

2 चैत्र 1943 (श0)

(सं0 पटना 190) पटना, मंगलवार 23 मार्च 2021

सामान्य प्रशासन विभाग

अधिसूचना

19 मार्च 2021

18@ykEIEvE&12&01@2016%[k.M&I% 3956—बिहार लोक सेवाओं का अधिकार अधिनियम, 2011 (बिहार अधिनियम, 4, 2011) की धारा-3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए सामान्य प्रशासन विभाग, बिहार, पटना की अधिसूचना संख्या-1423 दिनांक-11.05.2011 (समय-समय पर यथा संशोधित) एवं अधिसूचना सं0-19431 दिनांक-23.12.2013 के परिशिष्ट-1 में राज्य सरकार द्वारा निम्नांकित संशोधन एवं नई सेवाएँ सम्मिलित की जायेगी :-

(क) उक्त अधिसूचना के परिशिष्ट-1 के क्रमांक-3(1), 4(1), 5(1), 22(1) एवं 24 में उल्लेखित सेवाओं को निम्नांकित द्वारा तुरन्त के प्रभाव से प्रतिस्थापित किया जाता है :-

Øe l0	RTPS ei ioi dh Øe l0	lok dk uke	ukefufn"V ykd lod	lok gr le;& lhek	viyh; ikf/kdkj	iFke viyh di fuk"iknu gr le;&lhek	iufoykdu ikf/kdkj	f}rh; viyh di fu"iknu gr le;&lhek
1	3 ¼1%	tkfr iek.k&i= fux'r djuk (I) vpy Lrj ij	jkTkLo vf/kdkjh	10 dk;l fno l	vueMy inkf/kdkjh	15 dk;l fno l	ftyk inkf/kdkjh	15 dk;l fno l
2	4 ¼1%	vkoklh; iek.k&i= fux'r djuk (I) vpy Lrj ij	jkTkLo vf/kdkjh	10 dk;l fno l	vueMy inkf/kdkjh	15 dk;l fno l	ftyk inkf/kdkjh	15 dk;l fno l
3	5 ¼1%	vk; iek.k&i= fux'r djuk (I) vpy Lrj ij	jkTkLo vf/kdkjh	10 dk;l fno l	vueMy inkf/kdkjh	15 dk;l fno l	ftyk inkf/kdkjh	15 dk;l fno l

Øe l0	RTPS e i o dh Øe l0	l ok dk uke	ukefufn"V ykd lod	l ok gr le; & l hek	vi hyh; ikf/kdkj	i Fke vihy d: fu"iknu gr le; & l hek	i ufo ykdu ikf/kdkj	f} rh; vi hy d: fu"iknu gr le; & l hek
4	22 ¼1½	f nukd&01-12-2011 d: i'pkr fuxir tkfr] vk; , o vkok l h; iek.k&i=k dk iuu fuxir dju dh dkjokb (I) vpy Lrj ij	jktLo vf/kdkjh	03 dk; l fnol	vueMy inkf/kdkjh	07 dk; l fnol	ftyk inkf/kdkjh	07 dk; l fnol
5	24	rRdky l ok d: v/khu tkfr] vk; , o vkok l h; iek.k&i= fuxir djuk (I) vpy Lrj ij	jktLo vf/kdkjh	02 dk; l fnol	vueMy inkf/kdkjh	15 dk; l fnol	ftyk inkf/kdkjh	15 dk; l fnol

इन सेवाओं का आवेदन प्रपत्र पूर्ववत् रहेगा तथा नई व्यवस्था दिनांक-01.04.2021 से प्रभावी होगी, अर्थात् दिनांक-31.03.2021 तक अंचलाधिकारी द्वारा निर्गत किये गये/किये जा रहे सभी प्रमाण-पत्र मान्य होंगे।

2. सामान्य प्रशासन विभाग, बिहार की अधिसूचना सं0-1423 दिनांक-11.05.2011 (समय-समय पर यथा संशोधित) के परिशिष्ट-1 के अंत में क्रमांक-34 में स्वास्थ्य विभाग के अन्तर्गत औषधि नियंत्रण प्रशासन से संबंधित निम्नलिखित नई सेवाओं को तुरन्त के प्रभाव से जोड़ा जाती है :-

Øe l0	l ok dk uke		ukefufn"V ykd lod	l ok gr le;& l hek	viyh; ikf/kdkj	iFke vihy d: fu"iknu gr le;&l hek	iufoykdu ikf/kdkj	f}rh; vihy d: fu"iknu gr le;&l hek
1	2	3	4	5	6	7	8	9
34	निदेशालय औषधि नियंत्रण प्रशासन, स्वास्थ्य विभाग से संबंधित अनुज्ञप्तियों को निर्गत करना।	1. एलोपैथिक / आयुष / कॉस्मेटिक और रक्तकेन्द्र के विनिर्माण हेतु नई विनिर्माण अनुज्ञप्ति और उसका नवीकरण (i) Form-25- Licence to manufacture for sale or distribution of allopathic drugs except Schedule C, C(1) and X (ii) Form-25A- Loan Licence to manufacture for sale or for distribution of allopathic except Schedule C, C(1) and X (iii) Form-25B- Licence to repack for sale or distribution of allopathic drugs except Schedule C and C(1) & Schedule X drugs. (iv) Form-25C- Licence to manufacture for sale or for distribution of Homoeopathic Medicines. (v) Form-25D- Licence to Manufacture for sale of Ayurvedic/ siddha/ Unani drugs.	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस	प्रधान सचिव, स्वास्थ्य विभाग, बिहार	30 कार्य दिवस

		(vi) Form-25E- Loan licence to manufacture for sale of Ayurvedic/ Siddha/Unani drugs. (vii) Form-25F- Licence to manufacture for sale or distribution of Schedule X drugs and not specified in Schedules C and C(1) (viii) Form-26C- Certificate of renewal of licence to manufacture for sale of Homeopathic Medicines. (ix) Form-26D- Certificate of Renewal of licence to manufacture for sale or distribution of Ayurvedic/ siddha/ Unani drugs.						
34	निदेशालय औषधि नियंत्रण प्रशासन, स्वास्थ्य विभाग से संबंधित अनुज्ञप्तियों को निर्गत करना।	(x) Form-26E- Certificate of Renewal of Loan licence to manufacture for sale or distribution of Ayurvedic/Siddha/Unani Drugs. (xi) Form-26E I- Certificate of good manufacturing practices (GMP) to manufacture of Ayurvedic/Siddha/Unani Drugs. (xii) Form-26E-2-I- Free Sale certificate for Ayurvedic/Siddha/Unani Drugs. (xiii) Form-26E-2-II- Free Sale certificate for Ayurvedic/Siddha/Unani Drugs for Loan licence. (xiv) Form-26-E3- Non Conviction certificate for Ayurvedic/Siddha/Unani manufacturer. (xv) Form-26G- Certificate of Renewal of Blood Centre for processing whole Human Blood or its components. (xvi) Form-26-I- Certificate of Renewal of license for manufacture of Blood Products. (xvii) Form-26J- Certificate of Renewal of Loan licence to manufacture for sale of Large volume Parenterals or sera and vaccine or recombinant DNA(R-DNA) derived drugs specified in	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस	प्रधान सचिव, स्वास्थ्य विभाग, बिहार	30 कार्य दिवस

		Schedule C, C1 drugs except schedule X drugs. (xviii) Form-28- Licence to manufacture for sale or distribution of allopathic drugs specified in Schedules C and C(1) except Schedules X. (xix) Form-28A- Loan Licence to manufacture for sale or distribution of allopathic drugs specified in Schedule C and C(1) except Schedules X.						
34	निदेशालय औषधि नियंत्रण प्रशासन, स्वास्थ्य विभाग से संबंधित अनुज्ञप्तियों को निर्गत करना।	(xx) Form-28B- Licence to manufacture for sale or distribution of drugs specified in Schedule C, C(1) and X. (xxi) Form-28C- Licence to operate a blood centre for whole human blood and its components (xxii) Form-28D- Licence to manufacture for sale or distribution of large volume parenteral/sera and vaccine/recombinant DNA(R-DNA) deride drugs Specified in Schedule C and C(1) except Schedule X (xxiii) Form-28DA- Loan licence to manufacture for sale or distribution of large volume parenterals/sera and vaccine/recombinant DNA (R-DNA) derived drugs specified in schedule C, C1 except Schedule X (xxiv) Form-28E- Licence to manufacture and store blood produces for sale or distribution (xxv) Form-28F- Licence to collect, process, test, store, banking and Release of umbilical cord blood stem cells (xxvi) Form-29- Lince to manufacture drugs for purposes of examination , test or Analyses. (xxvii) Form-32- Licence to manufacture consmetic for sale or distribution (xxviii) Form-32A- Loan licence to	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस	प्रधान सचिव, स्वास्थ्य विभाग, बिहार	30 कार्य दिवस

		manufacture cosmetics for sale of distribution. (xxix) Form-37- Approval for carrying out test on Drugs/Cosmetics and Raw materials used in their manufacture on Behalf of license for manufacture for sale of Drugs/Cosmetics.						
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34	निदेशालय औषधि नियंत्रण प्रशासन, स्वास्थ्य विभाग से संबंधित अनुज्ञप्तियों को निर्गत करना।	(xxx) Form-46- Permission/Approval for manufacture of a New Drug Formulation (xxxi) Form-46A- Permission/approval for manufacture of Raw Material (New Bulk Drugs substander (xxxii) Form-48- Approval for carrying uout test or Analysis on Ayurvedis, Siddha & Unani Drugs or Raw materials. (xxxiii) Form-49- Certificate of renewal for carrying out test or analysis an Ayurvedic, Siddha or Unani Drugs ro raw materials.	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस	प्रधान सचिव, स्वास्थ्य विभाग, बिहार	30 कार्य दिवस
		2. निम्नलिखित प्रमाण पत्रों का निर्गमन (i)जी0एम0पी0 (ii)डब्ल्यू0एच0 ओ0 जी0एम0पी0 (iii)जी0एल0पी0 (iv) नान कनविक्शन प्रमाण पत्र (v) फ्री-सेल प्रमाण पत्र (vi) वैधता प्रमाण पत्र (vii) परफारमेन्स प्रमाण पत्र (viii) मार्केट स्टैंडिंग सर्टिफिकेट (xi) प्रोडक्सन कैपेसिटी सर्टिफिकेट (x) न्यूट्रल कोड नं0	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस	प्रधान सचिव, स्वास्थ्य विभाग, बिहार	30 कार्य दिवस
	3 कार्यालय सहायक औषधि नियंत्रक, बिहार	(i) Form-20-{Licence to sell, Stock or exhibit or offer for sale or distribute} drugs by retail other than those specified in [Schedules C, C(1) and X] (ii) Form-20A- Restricted [Licence to cell, stock or exhibit or offer for sale, or distribute] drugs by retail other than those specified in[Schedules C, C(1) and X] for dealers who do not engage the services of a qualified person.	सहायक औषधि नियंत्रक, बिहार	30 कार्य दिवस	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस

		(iii) Form-20B-[Licence to sell, Stock or exhibit or offer for sale or distribute] by wholesale, drugs other than those specified in [Schedule C, C(1) and X]						
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34	कार्यालय सहायक औषधि नियंत्रक, बिहार	(iv) Form-20BB-[Licence to sell, Stock or exhibit or offer for sale by wholesale or distribute] drugs other than those specified in Schedule C and Schedule C(1) to drugs and Cosmetics Rules, 1945 from a motor vehicle. [Licence to sell, Stock or exhibit or offer for sale or distribute] Homoeopathic Medicines by retail. (vi) Form-20D-[Licence to sell, Stock or exhibit or offer for sale or distribute] Homoeopathic Medicines by wholesale. (vii) Form-20F-[Licence to sell, Stock or exhibit for sale or distribute] by retail drugs specified in Schedule X. (viii) Form-20G-[Licence to sell, Stock or exhibit or offer for sale or distribute] by wholesale drugs specified in Schedule X. (ix) Form-21-[Licence to sell, Stock or exhibit or offer for sale or distribute] by retail drugs specified in Schedule C and C(1) [Excluding those specified in Schedule X] (x) Form-21A- Restricted [Licence to sell, Stock or exhibit or offer for sale or distribute] by retail drugs specified in [Schedule C(1) [Excluding those specified in Schedule X] For Dealers who do not engage the services of a Qualified person. (xi) Form-21B-[Licence to sell, Stock or exhibit or offer for sale or distribute] by wholesale drugs specified in Schedules C and C(1) [Excluding those specified in Schedule X]. (xii) Form-21BB- Licence to sell by wholesale or to distribute drugs	सहायक औषधि नियंत्रक, बिहार	30 कार्य दिवस	राज्य औषधि नियंत्रक, बिहार	30 कार्य दिवस	वरीय प्रभारी पदाधिकारी (निदेशालय औषधि नियंत्रण प्रशासन)	30 कार्य दिवस
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		specified in Schedule C and Schedule C(1) to the drugs and Cosmetics Rules, 1945 from a motor vehicle.						
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3. बिहार लोक सेवाओं का अधिकार अधिनियम, 2011 के अधीन नई सेवाओं को प्राप्त करने हेतु योजनावार, विहित आवेदन प्रपत्र संलग्न हैं।

4. संबंधित विभाग आवश्यकतानुसार, समय-समय, पर इससे संबंधित अन्य प्रपत्र, विधि विभाग के परामर्श के पश्चात् जारी कर सकेगा।

बिहार-राज्यपाल के आदेश से,
हिमांशु कुमार राय,
सरकार के अपर सचिव।

19 ekp 2021

I/E 18@yk010v0&12&01@2016%[k.M&I%&3957@सा0प्र0, अधिसूचना संख्या 3956/दिनांक 19 मार्च 2021 का निम्नलिखित अंग्रेजी अनुवाद बिहार राज्यपाल के प्राधिकार से एतद् द्वारा प्रकाशित किया जाता है, जो भारत-संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन अंग्रेजी भाषा में उसका प्राधिकृत पाठ समझा जायेगा।

बिहार-राज्यपाल के आदेश से,
हिमांशु कुमार राय,
सरकार के अपर सचिव।

The 19th March 2021

No-18/Lo.Se.A.-12-01/2016(Part-I) 3956—In exercise of the powers conferred by the Section-3 of Bihar Right to Public Services Act,2011 (Bihar Act,4,2011), the State Government makes the following amendments/added new services in Appendix-1 of notification no.-1423 dated-11.05.2011 (as amended from time to time) and notification no.-19431 dated-23.12.2013 of the General Administration Department, Bihar, Patna.

Serial No.-3(1), 4(1), 5(1), 22(1) and 24 of Appendix-I of above mentioned notification shall be substituted by the following with immediate effect :-

sl.	Previous sl.no. in RTPS	Name of Service	Namely Specified Public Servant	Stipulated Time to Provide the Service	Appellate Authority	Stipulated Time for Disposal of First Appeal	Reviewing Authority	Stipulated Time for Disposal of Second Appeal
1	3 (i)	Issuing of cast <u>Certificate</u> (1) at Anchal level	Revenue officer	10 working days	Sub divisional officer	15 working days	District Magistrate	15 working days
2	4 (i)	Issuing of Residencial <u>Certificate</u> (1) at Anchal level	Revenue officer	10 working days	Sub divisional officer	15 working days	District Magistrate	15 working days
3	5 (i)	Issuing of Income <u>Certificate</u> (1) at Anchal level	Revenue officer	10 working days	Sub divisional officer	15 working days	District Magistrate	15 working days
4	22 (i)	Re Issuing of Cast, Income and Residencial <u>Certificate after dated-01-12-2011</u> (1) at Anchal level	Revenue officer	03 working days	Sub divisional officer	07 working days	District Magistrate	07 working days

5	24	Issuing of Cast, Income and Residencial <u>Certificate Under Tatkal Seva.</u> (1) <u>at Anchal leval</u>	Revenue officer	02 working days	Sub divisional officer	15 working days	District Magistrate	15 working days
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Application formates will remain same for these services, and new arrangement shall come into force with effect from 01.04.2021 i.e. all certificates issued by the c.o will valid till 31.03.2021.

2. The following new services of Health Department are hereby added by the State Government as serial no. 34 at the end of Appendix-1 of the notification no.-1423 dated- 11.05.2011(as amended from time to time) with immediate effect :-

Sl.	Name of Service		Namely Specified Public Servant	Stipulated Time to Provide the Service	Appellate Authority	Stipulated Time for Disposal of First Appeal	Reviewing Authority	Stipulated Time for Disposal of Second Appeal
1	2	3	4	5	6	7	8	9
34	Issuing of license of Directorate, drugs controll Administration, Health Department	1- Issuing and renewl of licence for re-construction of allopathic / Ayush/ Cosmetics and Blood bank centre (i) Form-25- Licence to manufacture for sale or distribution of allopathic drugs except Schedule C, C(1) and X (ii) Form-25A- Loan Licence to manufacture for sale or for distribution of allopathic except Schedule C, C(1) and X (iii) Form-25B- Licence to repack for sale or distribution of allopathic drugs except Schedule C and C(1) & Schedule X drugs. (iv) Form-25C- Licence to manufacture for sale or for distribution of Homoeopathic Medicines. (v) Form-25D- Licence to Manufacture for sale of Ayurvedic/ siddha/ Unani drugs. (vi) Form-25E- Loan licence to manufacture for sale of Ayurvedic/ Siddha/Unani drugs. (vii) Form-25F- Licence to manufacture for sale or distribution of Schedule X drugs and not specified in Shedules C and C(1) (viii) Form-26C- Certificate of renewal of licence to manufactur for sale of Honoeopathic Medicines. (ix) Form-26D- Certificate of	state Drugs Controllor Bihar	30 working Days	Senior Incharge Officer (Directorate, drugs Controll Administration)	30 working days	Principal Secretary Health Department	30 working Days

		Renewal of licence to manufacture for sale or distribution of Ayurvedic/ siddha/ Unani drugs.						
34	Issuing of license of Directorate, drugs controll Administration, Health Department	(x) Form-26E- Certificate of Renewal of Loan licence to manufacture for sale or distribution of Ayurvedic/Siddha/Unani Drugs. (xi) Form-26E I- Certificate of good manufacturing practices (GMP)to manufacture of Ayurceda/Siddha/Unani Drugs. (xii) Form-26E-2-I- Free Sale certificate for Ayurvedic/Siddha/Unani Drugs. (xiii) Form-26E-2-II- Free Sale certificate for Ayurvedic/Siddha/Unani Drugs for Loan licence. (xiv) Form-26-E3- Non Conviction certificate for Ayurvedic/Siddha/Unani manufacturer. (xv) Form-26G- Certificate of Renewal of Blood Centre for processing whole Human Blood or its components. (xvi) Form-26-I- Certificate of Renewal of license for manufacture of Blood Products. (xvii) Form-26J- Certificate of Renewal of Loan licence to manufacture for sale of Large volume Parenterals or sera and vaccine or recombinant DNA(R-DNA) derived drugs specified in Schedule C, C1 drugs except schedule X drugs. (xviii) Form-28- Licence to manufacture for sale or distribution of allopathic drugs specified in Schedules C and C(1) except Schedules X. (xix) Form-28A- Loan Licence to manufacture for sale or	state Drugs Controllor Bihar	30 working Days	Senior Incharge Officer (Directorate, drugs Controll Administration)	30 working Days	Principal Secretary Health Department	30 working Days

		distribution of allopathic drugs specified in Schedule C and C(1) except Schedules X.						
34	Issuing of license of Directorate, drugs controll Administration, Health Department	(xx) Form-28B- Licence to manufacture for sale or distribution of drugs specified in Schedule C, C(1) and X. (xxi) Form-28C- Licence to operate a blood centre for whole human blood and its components (xxii) Form-28D- Licence to manufacture for sale or distribution of large volume parenteral/sera and vaccine/recombinant DNA(R-DNA) deride drugs Specified in Schedule C and C(1) except Schedule X (xxiii) Form-28DA- Loan licence to manufacture for sale or distribution of large volume parenterals/sera and vaccine/recombinant DNA (R-DNA) derived drugs specified in schedule C, C1 except Schedule X (xxiv) Form-28E- Licence to manufacture and store blood produces for sale or distribution (xxv) Form-28F- Licence to collect, process, test, store, banking and Release of umbilical cord blood stem cells (xxvi) Form-29- Lince to manufacture drugs for purposes of examination , test or Analyses. (xxvii) Form-32- Licence to manufacture consmetic for sale or distribution (xxviii) Form-32A- Loan licence to manufacture cosmetics for sale of distribution. (xxix) Form-37- Approval for carrying out test on Drugs/Cosmetics and Raw materials used in their	state Drugs Controll or Bihar	30 working Days	Senior Incharge Officer (Directorate, drugs Controll Administrati on)	30 working Days	Principal Secretary Health Department	30 working Days

		manufacture on Behalf of license for manufacture for sale of Drugs/Cosmetics.						
34	Issuing of license of Directorate, drugs controll Administration, Health Department	(xxx) Form-46- Permission/Approval for manufacture of a New Drug Formulation (xxxi) Form-46A- Permission/approval for manufacture of Raw Material (New Bulk Drugs substander (xxxii) Form-48- Approval for carrying uout test or Analysis on Ayurvedis, Siddha & Unani Drugs or Raw materials. (xxxiii) Form-49- Certificate of renewal for carrying out test or analysis an Ayurvedic, Siddha or Unani Drugs ro raw materials.	state Drugs Controllor, Bihar	30 working Days	Senior Incharge Officer (Directorate, drugs Controll Administration)	30 working Days	Principal Secretary Health Department	30 working Days
		2- Issuing of following certificate (i) G.M.P (ii) W.H.O G.M.P (iii) G.L.P (iv) Non Conviction Certificate (v) Free sale Certificate (vi) Validity Certificate (vii) Performance Certificate (viii) Market standing Certificate (xi) Production Capicity Certificate (x) Nutural Code No.	state Drugs Controllor, Bihar	30 working Days	Senior Incharge Officer (Directorate, drugs Controll Administration)	30 working Days	Principal Secretary Health Department	30 working Days
	3 Office Assistant Drugs Controllor, Bihar	(i) Form-20-{Licence to sell, Stock or exhibit or offer for sale or distribute} drugs by retail other than those specified in [Schedules C, C(1) and X] (ii) Form-20A- Restricted [Licence to cell, stock or exhibit or offer for sale, or distribute] drugs by retail other than those specified in[Schedules C, C(1) and X] for dealers who do not engage the services of a qualified person. (iii) Form-20B-[Licence to sell, Stock or exhibit or offer for sale or distribute] by	Assistant Drugs Controllor, Bihar	30 working Days	state Drugs Controllor Bihar	30 working Days	Senior Incharge Officer (Directorate drugs Controll Administration)	30 working Days

		wholesale, drugs other than those specified in [Schedule C, C(1) and X]						
34	Office Assistant Drugs Controllor, Bihar	(iv) Form-20BB-[Licence to sell, Stock or exhibit or offer for sale by wholesale or distribute] drugs other than those specified in Schedule C and Schedule C(1) to drugs and Cosmetics Rules, 1945 from a motor vehicle. [Licence to sell, Stock or exhibit or offer for sale or distribute] Homoeopathic Medicines by retail. (vi) Form-20D-[Licence to sell, Stock or exhibit or offer for sale or distribute] Homoeopathic Medicines by wholesale. (vii) Form-20F-[Licence to sell, Stock or exhibit for sale or distribute] by retail drugs specified in Schedule X. (viii) Form-20G-[Licence to sell, Stock or exhibit or offer for sale or distribute] by wholesale drugs specified in Schedule X. (ix) Form-21-[Licence to sell, Stock or exhibit or offer for sale or distribute] by retail drugs specified in Schedule C and C(1) [Excluding those specified in Schedule X] (x) Form-21A- Restricted [Licence to sell, Stock or exhibit or offer for sale or distribute] by retail drugs specified in [Schedule C(1) [Excluding those specified in Schedule X] For Dealers who do not engage the services of a Qualified person. (xi) Form-21B-[Licence to sell, Stock or exhibit or offer for sale or distribute] by wholesale drugs specified in Schedules C and C(1) [Excluding those specified in Schedule X]. (xii) Form-21BB- Licence to sell by wholesale or to distribute drugs specified in Schedule C and	Assistant Drugs Controllor, Bihar	30 working Days	state Drugs Controllor Bihar	30 working Days	Senior Incharge Officer (Directorate drugs Controll Administration)	30 working Days

		Schedule C(1) to the drugs and Cosmetics Rules, 1945 from a motor vehicle.						
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3. To avail these services under Bihar Right to Public Service Act, 2011 the scheme wise application form are inclosed herewith.

4. In this respect the concerned Deptt. may issue other forms after consultation with law Department as per requirement.

**By the order of Governor of Bihar ,
Himanshu Kumar Rai,
Additional Secretary.**

अधीक्षक, सचिवालय मुद्रणालय,
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